

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**OA No. 881/2019
MA. No. 978/2019**

New Delhi this the 15th March, 2019

Hon'ble Sh. A. K. Bishnoi, Member (A)

Sh. Khyali Ram,
Age about 62 years,
S/O Late Sh. Shodan Singh
(retired Ch. OS/Commercial NRHQ)
R/O H. No. 1012/31, Laxman Vihar,
Phase-II, Opposite Shanti Dev Mandir,
Gurgaon, Haryana ... Applicant

(By Advocate: Sh. Rambilas)

Versus

1. Union of India
Through Its Secretary
Govt. of India,
Ministry Of Home Affairs,
North Block, New Delhi.
2. Secretary to the Govt. Of India,
Department of Pension & Pensioners' Welfare,
Ministry of Personnel, Public Grievances & Pensions,
North Block, New Delhi-110001
3. Govt. of India
Ministry of Railways,
FA & CAO (Pension)
North Railway,
Baroda House, New Delhi
Through Its Dy. Chief Personnel Officer ... Respondents

(By Advocate : Sh. Hilal Haider for Respondent No. 1 & 2
Sh. Krishna Kant Sharma with Sh. Sorabh Dahiya for R-3)

ORDER (ORAL)

MA No. 978/2019 filed seeking exemption from filing certified copies/dim copies of annexure is allowed.

OA No. 881/2019

The applicant has filed this O.A. seeking retiral benefits in accordance with the recommendations of Seventh CPC. The learned counsel for the applicant submits the applicant sent a legal notice dated 11.10.2018 (annexure A-4 (colly.)) to the respondents but they have not given any reply to the same.

2. Under the circumstances, the OA is disposed of at this stage itself without going into the merits of the case with a direction to the respondents to consider the legal notice dated 11.10.2018 sent by the applicant and decide on the same through a self-contained and speaking order, within ninety days from the date of receipt of a certified copy of this order. No costs.

(A. K. Bishnoi)
Member (A)

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